

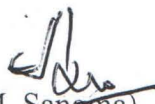
GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 20th November, 2014.

No. LJ(A) 77/2000/Pt./81 – In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to appoint Smti Gasalyn Rani, District & Sessions Judge, Nongstoin as the Additional Deputy Commissioner, West Khasi Hills District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other Law for the time being applicable to the District and also to hear all Civil and Criminal revisions, appeals, etc. from, the decisions of the Assistants to the Deputy Commissioners within the said District and the Governor is further pleased to direct that such District & Sessions Judge as Additional Deputy Commissioner shall for the purpose aforesaid, exercise all the Judicial powers of the Deputy Commissioner within the said District including Sessions cases of Mairang(Civil) Sub-division with effect from the date of taking charge by the officer. All appeal from the Mairang (Civil) Sub-Division will lie with the aforementioned court of Additional Deputy Commissioner, Nongstoin.



(L.M. Sangma)

Secretary to the Government of Meghalaya,
Law Department.

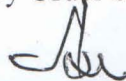
Memo. No. LJ(A) 77/2000/Pt/81-A

Dated, Shillong the 20th November, 2014.

Copy to :-

1. The Registrar, High Court of Meghalaya, Shillong. This has reference to her notification Memo. No. HCM/II/333/2013/3409 dated 14.11.2014.
2. The Accountant General (A&E), Meghalaya, Shillong.
3. Smti Gasalyn Rani, the District & Sessions Judge, Nongstoin.
4. The Director General of Police, Meghalaya, Shillong.
5. The Superintendent of Police (CBI/ACB), Shillong.
6. The Superintendent of Police, West Khasi Hills, Nongstoin.
7. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
8. Home (Police) Department).
9. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
10. All Deputy Commissioners.
11. Personnel (A) Department.
12. Law (B) Department.
13. Personal file of the officer.
14. Guard file.

By Order etc.,



Secretary to the Government of Meghalaya,
Law Department.